

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 914/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Assets under "Transmission System associated with Talcher II Project" in the Southern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Others

Petition No. 915/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for truing-up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period for Assets-1 to 5 and Asset-7 and the determination cum truing-up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period for Asset-6A under "Transmission System associated with Tehri Pump Storage Plant (PSP)".
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 883/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory



Commission (Conduct of Business) Regulations, 2023 for the revision of the transmission tariff for the 2014-19 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, truing up of the transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the Combined Assets under "Transmission System Strengthening in Western Region for IPPs in Chhattisgarh (IPP-D)".

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others
Date of Hearing : **18.6.2026**
Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Parties Present : Shri S. Vallinayagam, Advocate, TANGEDCO (In Petition No. 914/TT/2025)
Shri Saurabh Mishra, Advocate, MPPMCL (In Petition No. 883/TT/2025)
Shri Akhil Hasija, Advocate, CSPDCL (In Petition No. 883/TT/2025)
Shri Rohan Mishra, Advocate, CSPDCL (In Petition No. 883/TT/2025)
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Singh, PGCIL
Shri Vijay G., PGCIL
Shri Divyanshu Mishra, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Yatin Kalra, PGCIL
Shri Jyoti Prasad, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.

2. The present Petitions have been filed for the truing up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period.
3. In Petition No. 914/TT/2025, the Petitioner's representative submitted that the details of the additional capitalization have been updated by the Petitioner on 11.5.2026. The learned counsel for Respondent No. 9, i.e., Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) sought time to file a reply.



4. After the hearing, the Commission directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:

In Petition No. 914/TT/2025

- i. Detailed justification for the change in the revised Additional Capital Expenditure (ACE) for the 2024-29 tariff period, and reasons for the variation from the Petitioner's earlier submissions in the original Petition.
- ii. Revised Tariff Forms for the Combined Assets in Excel format.
- iii. Supporting documents (Survey Nos.) for the justification of expenditure projected for land transfer in the year 2026-27 for the Combined Asset-I.
- iv. Item-wise cumulative depreciation of the previous years for the Combined Assets.

Petition No. 915/TT/2025

- i. This Petition is filed for the determination and truing up of the transmission tariff for the 2019-24 and 2024-29 tariff periods for Asset-6A (Modification of series capacitor for operation at 765 kV for Tehri Pooling Station (Koteshwar) - Meerut Line Circuit-II). It also states that a separate Petition will be filed for Asset-6B (Modification of series capacitor for operation at 765 kV for Tehri Pooling Station (Koteshwar) - Meerut Line Circuit-II). The Petitioner is directed to submit reasons for claiming the annual Fixed Charges (AFC) for Asset-6A in the instant truing-up Petition. Also, the Petitioner to specify the reasons for filing a separate Petition for Asset-6B.
 - ii. Actual date of commissioning of Asset-6B.
 - iii. The Petitioner, vide affidavit dated 25.5.2026, submitted the Record of Proceedings (RoP) reply. However, the information provided is insufficient. The Petitioner is required to reply to the queries in the required format, as attached below.
 - iv. Liability Flow Statement for the transmission assets, reconciled with the claimed ACE, in Excel format.
 - v. Reason for the mismatch between the Notional Interest During Construction (IDC) claimed in the Petition for Asset-7 (₹76.69 lakh) and the amount submitted in the Excel Computation Sheet with the reply to the Technical Validation (TV) letter (₹83.77 lakh).
 - vi. Calculation of the statement of IDC discharged for Asset-7 in linked Excel format, as the IDC computation for Asset-7 is missing in the Excel Computation sheet uploaded on the e-filing portal in reply to the TV letter.
 - vii. Form 9-C in Excel format is required for the consolidation of loans from each source for the transmission assets. Ensure that Form 9-C for each asset in the Excel sheet is uploaded correctly to the e-filing portal. Further, Form 9-C needs to be a formula-linked computation sheet, not an Excel sheet containing hard-coded numbers downloaded from ERP Software.
- For Asset-6A in Petition No. 673/TT/2020, give reasons together with documents to establish the total delay sought in the TV letter. Also, details of how the specific reason for the delay affected the activities as



per the implementation schedule. Provide detailed, factor-wise reasons for the time overrun, as per the following table :

Particulars/Reasons	From	To	Period of Delay (in days)	Overlapping Period (in days)	Net Delay excluding Overlapping Period (in days)	Activity	Detailed Reasons and Justifications of delay	Documents related to delay (Annexure wise)

- viii. Clearly specify, in tabular format, the details of the Liquidated Damages (LD) recovered during the commissioning of the transmission project and the adjustment of the LD for each transmission asset. Further, for the ACE claimed against each transmission asset during the 2019-24 and 2024-29 tariff periods, submit the gross value of the ACE and the net value of the ACE after adjustment for the LD and any other deductions for the transmission assets.

Petition No. 883/TT/2025

- i. The Petitioner has claimed a capital cost of ₹114697.78 lakh as on the Date of Commercial Operation (COD) for Asset-A1. However, the Commission, vide order dated 31.1.2021 in I.A. No. 56 of 2021 in Petition No. 313/TT/2020, trued up the capital cost as on COD to ₹110082.50 lakh. The Petitioner is required to explain why it claims a higher capital cost than that approved by the Commission, based on the Auditor's Certificate submitted at the time of truing up for the 2014-19 tariff period.
5. The Commission further directed the Respondents to file their respective replies, if not already filed, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.
6. These Petitions will be listed for hearing on **23.7.2026 at 2.30 P.M.**

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

